

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos. 210/2018 and 211/2018  
IN  
CP (IB) No. 52/Chd/Pb/2018**

**In the matter of:**

Daljit Singh & Ors. ...Petitioners

Versus

M/s SMD Infra Ventures ...Respondent-Corporate Debtor  
Pvt. Ltd.

Present: Mr. Arora Vishwas Kumar, Advocate for the petitioners.  
Mr. Deepak Gupta, Proposed Interim Resolution Professional.  
Mr. Jatinder Jain, respondent No.2 and Mr. M.M. Usmani,  
respondent No.3, Directors of the respondent company in person  
in CA No.210/2018.  
Mr. Daljit Singh, respondent No.1 and Mr. Jiwan Sharma,  
respondent No.3. in person in CA No.211/2018.

**CA No.210/2018**

Respondent Nos. 2 and 3 are present in person. Respondent No.1 is not present. Compliance affidavit has been filed by diary No.2485 dated 13.07.2018. The notice sent by speed post at the address furnished by the applicant was not delivered to respondent No.1 and the notice was also sent to this respondent on the e-mail id which is also the address of the corporate debtor available on the Master Data of the company. It is stated in the affidavit of the Resolution Professional that the e-mail sent to the respondents did not bounce back. This satisfies the service of respondent No.1. Issue bailable warrants in the sum of ₹10,000/- with one surety in the like amount of respondent No.1 for his presence for 28.08.2018 through the Senior Superintendent of Police, Sangrur. Proforma of the bailable warrants will be filed by the Resolution Professional within three days with the Registry.

The respondents No.2 and 3 present in person are directed to file counter to the application filed by the Resolution Professional by way of affidavit at least a week before the date fixed. They are directed to appear in person on the date fixed.

**CA No.211/2018**

The affidavit of service has been filed by the Resolution Professional by diary No.2486 dated 13.07.2018. Respondent Nos.1 and 3 are present in person. Respondent No.2 has also been served as per tracking report but there is no representation from him. He is proceeded against ex parte.

There are 436 respondents in this application who are the financial creditors. When the matter was listed on 08.06.2018 at that stage notice was directed to be issued to only respondent Nos. 1 to 3 who were the petitioners in the main case and in the same order, the Resolution Professional was directed to continue with the resolution process and file list of the creditors whose claims are to the tune of ₹10,00,000 or more. The Resolution Professional has filed affidavit by diary No.2562 dated 19.07.2018. The list of such creditors has been furnished with affidavit which are twelve in number i.e. respondent Nos. 74, 92, 115,147, 175, 242, 304, 339, 362, 365, 395 and 418. Notice to these twelve respondents be issued for 28.08.2018. The Resolution Professional shall collect notices from Registry and send to all the aforesaid respondents by speed post immediately and file affidavit of service at least three days before the date fixed.

**CP(IB) No.52/Chd/Pb/2018**

Learned counsel for the Resolution Professional on instructions states that the Revenue Authority has made the mutation with regard to the landed property in the name of corporate debtor. Affidavit in this regard has been filed by diary No.2553 dated 19.07.2018.

The Resolution Professional has been directed to continue with the resolution process and keep on filing the progress reports fortnightly.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

July 20, 2018  
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